

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 98 OF 2022 (SZ)

IN THE MATTER OF:

Velupula Narsaiah,
R/o.Thonda (V), Thirumalagiri (M),
Suryapet District & others

....

Applicant(s)

Versus

The Chairman,
SEIAA, Telangana & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2&R3)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report dated 06.12.2022 of Telangana State Pollution Control Board (Respondent Nos. 2 & 3).	1 – 3
2.	Annexure-I – Closure Order dated 16.12.2021 issued by Respondent Board to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	4 – 7
3.	Annexure-II – Consent for Operation Order dated 27.04.2022 issued by Respondent Board to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	8 – 11
4.	Annexure-III – Temporary revocation of Closure Order dated 06.05.2022 issued by Respondent Board to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	12 – 20
5.	Annexure-IV – Extension of Temporary revocation of Closure Order dated 28.11.2022 issued to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	21 – 30
6.	Annexure-V – Order dated 03.12.2022 levying Environmental Compensation issued to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	31 – 33
7.	Annexure-VI – Notice dated 15.09.2021 issued by Respondent Board to Rough Stone and Road Metal Quarry (Lease held by Sri.G.Peddulu) Thonda (V), Thirumalagiri (M), Suryapet District.	34
8.	Annexure-VII – Closure Order dated 06.01.2022 issued by Respondent Board to Rough Stone and Road Metal Quarry (Lease held by Sri.G.Peddulu) Thonda (V), Thirumalagiri (M), Suryapet District.	35 – 39
9.	Annexure-VIII – Order dated 06.12.2022 levying Environmental Compensation issued to M/s. Balaji Stone Crusher, Thonda (V), Thirumalagiri (M), Suryapet District.	40 – 42
10.	Annexure-IX – Hon'ble NGT, Chennai Order dated 02.11.2022.	43 – 46

Place: Hyderabad.

Date: 06-12-2022.

**REPORT DATED 06.12.2022 OF TELANGANA STATE POLLUTION CONTROL BOARD IN
OA NO.98 OF 2022 FILED BY SRI VELUPULA NARSAIAH, S/O. VEERAAIAH,
THIRUMALAGIRI MANDAL, SURYAPET DISTRICT.**

It is to submit that Sri Velupula Narsaiah, S/o. Veeraiah, Thirumalagiri Mandal, Suryapet District filed an OA. No 98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favor of Respondent No.12 (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct) over the land an extent of 1-00 Hectare in Sy.No.683 (Govt. Land), situated at Thonda Village, Thirumalagiri Mandal, Suryapet Distirct.

The Hon'ble NGT vide Order dated 27.09.2022 directed the authorities to conduct a spot inspection and file a report independently to inspect the site and file a detailed report, on grievance of the applicant that the 12th respondent (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct), who is being issued quarry license, has been operating outside the permitted area and also carrying on the stone crusher activity illegally. Accordingly, the Telangana State Pollution Control Board filed a report dt.25.10.2022 before the Hon'ble NGT.

The case came for hearing on 02.11.2022 and the Hon'ble NGT vide Order dated 02.11.2022 directed the Telangana State Pollution Control Board to file a report starting the actions taken by them in chronological order and give a reason as to why they have not imposed the environmental compensation.

In this regard, the action taken by the Telangana State Pollution Control Board in chronological order is herewith submitted:

I. Stone Crusher – M/s. Sri. Balaji Stone Crusher:

S.No.	Date	Action taken by the Board.
1.	07.09.2021	The Board received a complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu – Respondent No. 12 in OA No. 98 of 2022) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
2.	08.09.2021	In this regard, the Board Officials attended the complaint and conducted Joint Inspection of Rough Stone and Road Metal Quarry and also inspected M/s. Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District along with the officials of Mines & Geology, Suryapet, Tahsildar, Thiruamalagiri on 08.09.2021.
3.	15.09.2021	The Board issued Show Cause Notice to the stone crusher on 15.09.2021.
4.	16.12.2021	The Board issued Closure order to M/s. Sri Balaji Stone Crusher,

		Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District vide orders dated 16.12.2021 for operating the stone crusher without Consent for Operation (CFO) of the Board and causing pollution to the surroundings. Annexure-I.
5.	27.04.2022	The stone crusher applied for CFO and the Board issued CFO order of the Board vide order dt.27.04.2022 to the Stone Crusher, with validity up to 31.03.2029. Annexure-II.
6.	31.03.2022	Subsequently, the industry submitted a representation to the Board requesting for revocation of Closure order.
7.	06.05.2022	Accordingly, the Board Officials inspected the stone crusher on 06.04.2022 & 26.04.2022. The request of the industry for revocation of closure order was reviewed before the Task Force Committee of the Board on 02.05.2022. The industry representative attended the meeting. Based on the recommendations, the Board vide order dt.06.05.2022 issued Temporary Revocation of Closure Order to the industry for a period of Six Months i.e., upto 05.11.2022 stipulating certain conditions to comply. Annexure-III.
8.	01.11.2022	The stone crusher submitted a representation dt.01.11.2022 to the Board requesting for revocation of Closure order.
9.	28.11.2022	Accordingly, the Board Officials inspected the stone crusher on 01.11.2022. The request of the industry for revocation of closure order was reviewed before the Task Force Committee of the Board on 10.11.2022. The industry representative attended the meeting. Based on the recommendations, the Board vide order dt.28.11.2022 issued Extension of Temporary Revocation of Closure Order to the industry for a period of three Months i.e., upto 27.02.2023 stipulating certain conditions to comply. Annexure-IV.
10.	03.12.2022	The Board vide order dt.03.12.2022 issued orders levying Environmental Compensation (EC) of Rs. 6,25,000/- for operating the unit without obtaining consents of the Board. Annexure-V.

The Board Officials will periodically monitor the industry for compliance of the conditions stipulated in CFO order of the Board and conditions stipulated in the Extension of Temporary Revocation of Closure Order dt.28.11.2022.

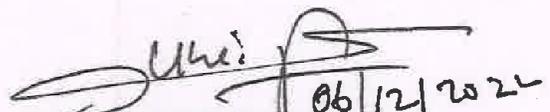
II. Road Metal and Rough Stone quarry:

S.No.	Date	Action taken by the Board
1.	07.09.2021	The Board received a complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu – Respondent No. 12 in OA No. 98 of 2022) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
2.	08.09.2021	In this regard, the Board Officials attended the complaint and conducted Joint Inspection of Rough Stone and Road Metal Quarry and also inspected M/s. Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District along with the officials of Mines & Geology, Suryapet, Tahsildar, Thiruamalagiri on 08.09.2021.
3.	15.09.2021	The Board issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. (Annexure-VI).
4.	06.01.2022	The issue was reviewed before the Task Force Committee of the Board on 21.12.2021. The industry representative attended the meeting. After detailed discussions, the committee recommended to issue Closure Order to the industry for not obtaining the CFE & CFO of the Board for mining of Rough Stone and Road Metal. Based on the recommendations of the committee, the Board issued Closure Orders to the quarry vide order dt.06.01.2022 for not obtaining the CFE & CFO of the Board for mining of Rough Stone and Road Metal. Annexure-VII.
5.	06.12.2022	The Board vide order dt.06.12.2022 issued orders levying Environmental Compensation (EC) of Rs. 3,10,000/-. Annexure-VIII.

The Board issued Closure Orders to the quarry vide order dt.06.01.2022 for not obtaining the CFE & CFO of the Board for mining of Rough Stone and Road Metal and also levied Environmental Compensation (EC). Presently, the quarry is not in operation after issue of closure order.

Place: Nalgonda.

Date: 06.12.2022.


06/12/2022
ENVIRONMENTAL ENGINEER



(4)
TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website:tspcb.cgg.gov.in

ANNEXURE - I

BY REGD. POST WITH ACK. DUE

Order No. NLG-376/TSPCB/ZO/RCP/LH/2021- 1098

Dt: 16.12.2021.

CLOSURE ORDER

Sub: TSPCB, ZO, R.C.Puram – M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District – Air (Prevention and control of Pollution) Amendment Act, 1987 – Operating the industry without obtaining CFO of the Board – Public complaints received against industry – Non compliance of Board Norms – Causing of pollution in the surrounding area – **Closure Orders - Issued – Reg.**

- Ref :**
1. CFE Order No. NALG-376/PCB/ZO/RCP/CFE/2009-18, Date: 15.07.2009.
 2. Hon'ble NGT, Chennai orders passed in O. A. no. 106 to 112 of 2016 (SZ) dated 25.01.2017.
 3. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 4. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District) vide Lr No.2411/Q/2008, Dated:24.08.2021 regarding causing of pollution to the surrounding area.
 5. Inspection of the industry by the PCB officials on 08.09.2021.
 6. TSPCB, RO, Nalgonda Show Cause Notice dated 15.09.2021.
 7. TSPCB, RO, Nalgonda report received on 30.09.2021.
 8. T.O Lr. No. GEN-173/PCB/ZO-RCP/2021-1071 Dt 22.11.2021.
 9. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 26.11.2021.

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WHEREAS the Board vide reference 1st cited has issued CFE to M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District to establish a unit for carrying out of Road metal and stone chips - 60 TPD.

WHEREAS the industry is operating without obtaining Consent (CFO) of the Board as required under section 21/22 of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS vide ref. 2nd cited, the Hon'ble-NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the industry without "consent" is against the provisions of Water Act and Air Act.

WHEREAS vide ref. 3rd cited, the CPCB issued certain directions to SPCBs/PCCs stating that the "SPCBs/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC".

WHEREAS vide reference 4th cited, the Board has received a complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) against the industry for causing of pollution in the surrounding area.

WHEREAS vide reference 5th cited, the Board officials along with the officials of Mines & Geology, Suryapet, Tahsildar, Thirumalagiri have conducted the Joint inspection and the details of the inspection report is submitted as follows:

- i) The Surroundings of the industry North: Agriculture lands; South: Thorrur –Thirumalagiri road followed by Agricultural lands; East: Agriculture lands; West: Agriculture lands.
- ii) The industry has provided water sprinklers at crusher to control of fugitive dust emissions.
- iii) The industry has not provided cladding to crushers and vibrating screen and dust conveyor line.

- iv) The industry has not provided closed dust bunker for collection of stone dust and wind breaking walls around the crusher.
- v) The industry has not provided metal roads.

Compliance of the industry on CFE Schedule-B conditions are as follows:

Sl. No	Condition	Compliance												
1	The CFE Order shall be valid for a period of 5 years from the date of issue of this order.	The industry has not obtained CFO from the Board.												
2	The industry shall submit progress report on implementation of the project to the Environmental Engineer, APPCB, Nalgonda once in six months.	--												
3	The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities. <table border="1" style="margin-left: 20px; width: 100%;"> <thead> <tr> <th style="text-align: center;">S. No.</th> <th style="text-align: center;">Water Consumption</th> <th style="text-align: center;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>Process & Washing (water spraying)</td> <td style="text-align: center;">10 KLD</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>Domestic</td> <td style="text-align: center;">1.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total :</td> <td style="text-align: center;">11 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washing (water spraying)	10 KLD	2.	Domestic	1.0 KLD	Total :		11 KLD	--
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1.	Process & Washing (water spraying)	10 KLD												
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Total :		11 KLD												
4	The maximum waste water generation (KLD) shall not exceed the following. <table border="1" style="margin-left: 20px; width: 100%;"> <thead> <tr> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Total KLD</th> <th style="text-align: center;">Method of Disposal</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Domestic</td> <td style="text-align: center;">1.0 KLD</td> <td style="text-align: center;">Septic tank followed by soak pit</td> </tr> </tbody> </table>	Purpose	Total KLD	Method of Disposal	Domestic	1.0 KLD	Septic tank followed by soak pit	--						
Purpose	Total KLD	Method of Disposal												
Domestic	1.0 KLD	Septic tank followed by soak pit												
5	The industry shall provide dust containment cum suppression system for the equipment.	The industry has not provided cladding to crushers and vibrating screen and dust conveyor line.												
6	The industry shall construct of wind breaking walls.	Not complied												
7	The industry shall construct BT road from quarry-to stone crushing unit.	Not complied												
8	The industry shall construct metal roads within the premises.	Not complied												
9	Regular cleaning and wetting of the ground within the premises.	During the inspection, the industry was not in operation.												
10	The industry shall develop 5mtrs width of green belt along the boundary of the site in the 50mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed greenbelt along the boundary on 3 sides.												
11	The industry shall install the following for controlling the dust pollution: <ul style="list-style-type: none"> i. The screen should be covered with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression. ii. An elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should 	<p>The industry has not provided cladding to crushers and vibrating screen and dust conveyor.</p> <p>The industry has not provided closed dust bunker for collection of stone dust and wind breaking walls around the crusher.</p>												

	<p>be brought below the bunker bins.</p> <p>iii. Temporary water sprinklers shall be provided at the time of un-loading of the raw material from the truck / tipper.</p> <p>iv. The industry shall install dust extraction-system so as to control dust generation at crushing point.</p>	
12	The unit should provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinklers at crusher to control of fugitive dust emissions.
13	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.	--
14	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During the inspection, the industry was not in operation.
15	The industry shall submit Environmental Statement in Form V, as required under the Environmental (Protection) Act, 1986.	Not complied
16	The industry shall maintain good housekeeping within the plant premises.	Maintained
17	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
18	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	Not complied
19	The industry shall submit Environmental Statement in Form V, as required under the Environmental (Protection) Act, 1986.	Not complied
20	The industry shall maintain good housekeeping within the plant premises.	Maintained
21	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
22	The industry shall take necessary measures to control fugitive emissions.	Not complied
23	The industry shall install water meters to measure the actual water consumption for dust suppression system.	Not provided
24	The industry shall take all precautionary and safety measures during process operations.	--
25	The industry shall comply with the provision of Hazardous waste (Management & Handling) Rules, 1989 as amended.	--
26	Rain water Harvesting (RWH) structure (s) shall be established on the plants site so that the ground water is recharged by the storm water.	Not complied
27	The industry shall comply with Rules & Regulations notified by Ministry of Law and justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	--

WHEREAS vide reference 6th cited, the EE, RO, Nalgonda has issued a Show Cause Notice to your industry for operating the industry without obtaining CFO of the Board and for non compliances.

WHEREAS vide reference 7th cited, the EE, RO, Nalgonda has submitted a report for placing the issue before the External Advisory Committee for taking suitable action against the industry.

WHEREAS, vide reference 8th cited, the Zonal Office, RC Puram has issued a Legal Hearing Notice to your industry to attend the Legal Hearing scheduled on 26.11.2021 at Zonal Office, TSPCB, R.C.Puram.

WHEREAS, vide reference 9th cited, the case was placed for hearing before the External Advisory Committee Meeting held on 26.11.2021. The AEE RO Nalgonda, complainant and the representative of the industry have attended the meeting. The complainant informed the committee that the industry is operating without permissions of the board and causing pollution to the surroundings. The representative informed that they will apply for CFO of the Board and requested not to initiate action against the industry. The committee observed that the industry is operating without CFO of the Board. After detailed discussions, the committee recommended to issue Closure Order to the industry for operating the unit without CFO of the Board and causing pollution to the surroundings.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating without obtaining CFO of the Board and creating air pollution problems in the surrounding area, which is the violation of the provisions of Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment. You are also hereby directed to stop all industrial activities with immediate effect from the date of this order.

You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

You are further directed to take note that the TSSPDCL, has been ordered to disconnect the Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., from 16.12.2021.

JOINT CHIEF ENVIRONMENTAL ENGINEER

[Signature]



To
M/s. Sri Balaji Stone Crusher,
Sy.No.36, Thonda (V), Thirumalagiri (M),
Suryapet District.

1. Copy submitted to the District Collector, Suryapet District for favour of information.
2. Copy to the Superintending Engineer (Operations), TSSPDCL (Telangana State Southern Power Distribution Company Ltd.), Suryapet District for information and necessary action.
3. Copy to the E.E. R.O. Nalgonda for information and necessary action. He is directed to inspect the industry and report compliance within 48 hrs. The E.E is also directed to record the KWH, KVAH, KVARh and MD Meter reading of TSSPDCL power supply at the time of power disconnection. The E.E is directed to note KWH (Units) and hour meter readings of DG-sets and also the meter readings of TSSPDCL power supply in case the power is yet to be disconnected. Further, the RO is directed to confiscate / seize the unit in coordination with the District Collector under secc.133 of Code of Criminal Procedure (CrPC), if the unit resorts to operation illegally even after issue of closure orders by the Board.
4. Concerned file.



8

CONSENT ORDER (FRESH)
ORANGE CATEGORY

Consent Order No: 220523463694

Dt.27.04.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. **Sri Balaji Stone Crusher is located at Sy. No. 36, Thonda (V), Thirumalagiri M, Suryapet District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.0	Septic tank followed by soak pit.

ii) Emissions from chimneys: NIL

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Road metals and Stone chips	60 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 31st March, 2029.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy. No. 36, Thonda (V), Thirumalagiri M),
Suryapet District.

///T.C.F.B.O///

Bob Girish

8 SENIOR ENVIRONMENTAL ENGINEER (FAC)

9

SCHEDULE - A

1. The applicant should make application through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board.
2. This order is issued in line with Board's CFE order dt. 15.07.2009. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with Board's CFE order dt. 26.07.2021 still applicable.
3. The project occupier should immediately submit the revised application for consent to this Board in the event of any change in the building and site specifications, quantity of trade effluents & quantity of emissions etc.
4. The applicant should not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant should, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.
6. Any up-set condition in the project, which results in increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 5 above, the project should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping should be maintained in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.
9. a) The industry should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this Order at regular intervals.
b) The project should maintain following records for access to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.
11. The applicant should comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

- 13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.
- 14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.
- 15. The occupier should educate the workers and nearby public of possible accidents and remedial measures.
- 16. The industry should comply with the provisions of Batteries (Management & Handling) Rules, 2001.
- 17. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display waste water, air emissions and solid waste generated within the factory premises.
- 18. The applicant should exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
- 19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
- 20. The authorisation issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 11.0 KLD

S. No	Purpose	Quantity
1	Water sprinkling and Dust suppression	10.0 KLD
2	Domestic	1.0 KLD
	Total	11.0 KLD

- 2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
- 3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m3.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

- 4. The industry has paid consent fee of Rs.35,500/- for a period upto 31.03.2023.
- 5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

(11)

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads for the ease of the movement of vehicles.
11. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall provide and maintain water meters at borewell to assess the raw water consumption.
14. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
16. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
17. The industry shall take necessary measures to control fugitive emissions.
18. The industry shall take all precautionary and safety measures during process operations.
19. The industry shall comply with all the directions issued by the Board from time to time.
20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
22. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
23. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy. No. 36, Thonda (V), Thirumalagiri M),
Suryapet District.

///T.C.F.B.O///

B. V. Girish

✓ SENIOR ENVIRONMENTAL ENGINEER (FAC)



(12)

ANNEXURE - III

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No. NLG-256/TSPCB/TF/HO/2022- 232

Dt:06.05.2022

Sub: TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Temporary Revocation of Closure Order for a period of Six Months - Orders Issued - Reg.

1. Closure Order No. NLG/376/TSPCB/ZO/RCP/LH/2021-1098, Dt:16.12.2021.
2. CFO & HWA order dt.27.04.2022.
3. Industry's letter dated: 31.03.2022.
4. Inspection of the industry by the Board officials on 06.04.2022 & 26.04.2022.
5. Hearing held on 02.05.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District and involved in manufacture Road Metal & Stone Chips - 60 TPD.
2. **WHEREAS**, vide reference 1st cited, the ZO, RC Puram issued Closure Orders to the industry on 16.12.2021 for operating the stone crusher without CFO of the Board and causing pollution to the surroundings. As per the orders, the TSSPDCL has disconnected the Power supply to the industry on 25.03.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO&HWA vide order dt.27.04.2022, with a validity period upto 31.03.2029.
4. **WERHEAS**, vide reference 3rd cited, the industry has submitted representation to the Board on 31.03.2022 requesting for Revocation of Closure Order.
5. **WHEREAS**, vide reference 4th cited, the Board officials inspected the industry on 06.04.2022 & 26.04.2022 and the following observations were made:
 - The Compliance status of the industry on Schedule-B conditions of CFE Order No. CFE Order No.NLG-376/PCB/ZO/RCP/CFE/2009, dt.15.07.2009 is as follows:

Sl. No	Condition	Compliance												
1	This Order is valid for a period of five years from the date of issue.	--												
2	The industry shall submit progress report on implementation of the project to the Environmental Engineer, APPCB, Nalgonda once in six months.													
3	The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities. <table border="1" style="width: 100%; margin-top: 5px;"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total (KLD)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process & Washing (Water spraying)</td> <td>10 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>1 KLD</td> </tr> <tr> <td colspan="2" style="text-align: right;">Total</td> <td>11 KLD</td> </tr> </tbody> </table>	S. No.	Purpose	Total (KLD)	1	Process & Washing (Water spraying)	10 KLD	2	Domestic	1 KLD	Total		11 KLD	Applied for CFO for same quantity.
S. No.	Purpose	Total (KLD)												
1	Process & Washing (Water spraying)	10 KLD												
2	Domestic	1 KLD												
Total		11 KLD												
4	The maximum waste water generation shall not exceed the following: <table border="1" style="width: 100%; margin-top: 5px;"> <thead> <tr> <th>S.No.</th> <th>Waste Water generation</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> </tbody> </table>	S.No.	Waste Water generation	Quantity	1	Domestic	1.0 KLD	Applied for CFO for same quantity.						
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1	Domestic	1.0 KLD												

S. D. R.
PATCH NO:
DATE: 09 MAY 2022

5	The industry shall provide dust containment cum suppression system for the equipment	The industry has provided water spray system at raw material feeding, Primary and Secondary crushers and transfer points.
6	The industry shall construct of wind breaking walls.	The industry has provided 15 ft height Green mesh cloth in all directions surrounding the crusher.
7	The industry shall construct BT road from quarry to stone crushing unit.	--
8	The industry shall construct metal roads within the premises.	Provided
9	Regular cleaning and wetting of the ground within the premises.	Complied
10	The industry shall develop 5mtrs width of green belt along the boundary of the site in the 50mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed greenbelt along the Boundary.
11	<p>The industry shall install the following for controlling the dust pollution:</p> <p>i. The screen should be covered with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.</p> <p>ii. An elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.</p> <p>iii. Temporary water sprinklers shall be provided at the time of un-loading of the raw material from the truck / tipper.</p> <p>iv. The industry shall install dust extraction system so as to control dust generation at crushing point.</p>	<p>The industry has provided green mesh cloth covers to primary crusher, secondary crushers and vibrating screen.</p> <p>The industry has provided dust bunker room adjacent to the screen to control dust emissions. Provided</p> <p>Not provided dust extraction system.</p>
12	The unit should provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Provided water spraying system.
13	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The crusher is under closure.
14	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	
15	The industry shall submit Environmental Statement in Form V, as required under the Environmental (Protection) Act, 1986.	--
16	The industry shall maintain good housekeeping within the plant premises.	Maintained
17	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	--
18	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	The crusher is under closure.
19	The industry shall submit Environmental Statement in Form V, as required under the Environmental (Protection) Act, 1986.	--
20	The industry shall maintain good housekeeping within the plant premises.	Maintained

21	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	---
22	The industry shall take necessary measures to control fugitive emissions.	The industry has provided water spray system at raw material feeding, Primary and Secondary crushers and transfer points. The industry has provided green mesh cloth covers to primary crusher, secondary crushers and vibrating screen.
23	The industry shall install water meters to measure the actual water consumption for dust suppression system.	Not provided water meter.
24	The industry shall provide separate energy meter to the air pollution control system and maintain a separate log register for this purpose.	---
25	The industry shall take all precautionary and safety measures during process operations.	The industry shall follow.
26	The industry shall comply with the provision of Hazardous Waste (Management & Handling) Rules, 1989 as amended.	--
27	Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.	The industry representative informed that they will provide RWH pit within one month.
28	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	---

Remarks:

1. M/s. Sri Balaji Stone Crusher is located at Sy. No. 36, Thonda (V), Thirumalagiri M), Suryapet District and involved in manufacture Road Metal & Stone Chips - 60 TPD.
2. The industry is obtained CFO & HWA order dt.27.04.2022 valid upto 31.03.2029.
3. The industry has provided water spray system at raw material feeding, Primary and Secondary crushers and transfer points.
4. The industry has provided green mesh cloth covers to primary crusher, secondary crushers, dust conveyor line and vibrating screen.
5. The industry has provided dust bunker room adjacent to the screen to control dust emissions.
6. The industry has provided metal roads in the premises.

6. **WHEREAS**, vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 02.05.2022. The industry representative attended the meeting. After detailed discussions, the Committee recommended to issue Temporary Revocation of Closure Order to your industry for a period of Six Months with certain directions to comply with.

7. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby **issues Temporary Revocation of Closure Order to your industry for a period of Six Months** with following directions to comply with:

1. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
2. The industry shall cover / maintain the screen with M.S. Sheets so as to arrest the dust emissions.
3. The industry shall provide / maintain elevated closed bunker for collection of dust.
4. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
5. The industry shall construct / maintain wind breaking walls to prevent dust spreading to the surrounding areas.
6. The industry shall construct / maintain metal roads within the premises.

7. The industry shall carryout regular cleaning and wetting of the ground within the premises.
 8. The industry shall develop / maintain greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
8. **WHEREAS**, the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.
 9. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
 10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above , your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy.No.36, Thonda (V), Thirumalagiri (M),
Suryapet District.

Copy to:

1. The Collector & District Magistrate, Suryapet for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time.**
5. Concerned file.

// T.C.F.B.O //


Chief Environmental Engineer



16

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-256/TSPCB/TF/HO/2022-231

Dt:06.05.2022

Sub: TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

C.O.P.
DESPATCH NO:

DATE : 09 MAY 2022
Ref:

1. Closure Order No. NLG/376/TSPCB/ZO/RCP/LH/2021-1098, Dt:16.12.2021.
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5. **WHEREAS**, vide reference 4th cited, the Board officials inspected the industry on 06.04.2022 & 26.04.2022 and the following observations were made:
 - The Compliance status of the industry on Schedule-B conditions of CFE Order No. CFE Order No.NLG-376/PCB/ZO/RCP/CFE/2009, dt.15.07.2009 is as follows:

Sl. No	Condition	Compliance												
1	This Order is valid for a period of five years from the date of issue.	--												
2	The industry shall submit progress report on implementation of the project to the Environmental Engineer, APPCB, Nalgonda once in six months.													
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7	The industry shall construct BT road from quarry to stone crushing unit.	--
8	The industry shall construct metal roads within the premises.	Provided
9	Regular cleaning and wetting of the ground within the premises.	Complied
10	The industry shall develop 5mtrs width of green belt along the boundary of the site in the 50mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed greenbelt along the Boundary.
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16	The industry shall maintain good housekeeping within the plant premises.	Maintained
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23	The industry shall install water meters to measure the actual water consumption for dust suppression system.	Not provided water meter.
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26	The industry shall comply with the provision of Hazardous Waste (Management & Handling) Rules, 1989 as amended.	---
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Remarks:

1. M/s. Sri Balaji Stone Crusher is located at Sy. No. 36, Thonda (V), Thirumalagiri M), Suryapet District and involved in manufacture Road Metal & Stone Chips - 60 TPD.
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6. **WHEREAS**, vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 02.05.2022. The industry representative attended the meeting. After detailed discussions, the Committee recommended to issue Temporary Revocation of Closure Order to your industry for a period of Six Months with certain directions to comply with.

7. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby **issues Temporary Revocation of Closure Order to your industry for a period of Six Months** with following directions to comply with:

1. The industry shall comply with all CFO conditions issued by the Board.
2. The industry shall submit a fresh Bank Guarantee of Rs.50,000/- towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend from time to time till further orders of the Board.

8. **WHEREAS**, the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

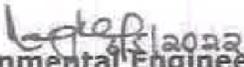
Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy.No.36, Thonda (V), Thirumalagiri (M),
Suryapet District.

Copy to:

1. The Collector & District Magistrate, Suryapet for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time.**
5. Concerned file.

// T.C.F.B.O //


Chief Environmental Engineer

↓



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-256/TSPCB/TF/HO/2022-233

Dt:06.05.2022

Sub : TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Restoration of Power Supply for a period of Six Months - Orders Issued - Reg.**

Ref :

1. Order No. NLG/376/TSPCB/ZO/RCP/LH/2021-1098, Dt:16.12.2021.
2. Hearing held on 02.05.2022.
3. Order No.NLG-256/TSPCB/TF/HO/2022, dt.06.05.2022.

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to disconnect the power supply to **M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 02.05.2022. After careful consideration of all the material facts of the case, it was decided to issue Temporary Revocation of Closure Orders to the industry for a period of Six Months. Accordingly, the Board has issued temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District for a period of Six Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-
MEMBER SECRETARY**

**To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.**

Copy to:

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Chief Environmental Engineer

(Handwritten signature)

C. A. R.
DESPATCH NO:
DATE : 09 MAY 2022



(21)

ANNEXURE -IV

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-256/TSPCB/TF/HO/2022- 1339

Dt:28.11.2022

Sub: TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District- Water (Prevention and Control of Pollution) Amendment Act, 1988 - Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued - Reg.

COPIES
DESPATCH NO:
DATE: 30 NOV 2022

- Ref :**
1. Closure Order No. NLG/376/TSPCB/ZO/RCP/LH/2021-1098, Dt: 16.12.2021.
 2. CFO & HWA order dated 27.04.2022 with a validity up to 31.03.2029.
 3. Temporary Revocation of Closure Order No. NLG - 256/TSPCB/TF/HO/2022 - 232, dated:06.05.2022.
 4. Industry representation dt.01.11.2022 for Revocation of Closure Order.
 5. Inspection of the industry by the Board Officials on 01.11.2022.
 6. Hearing held on 10.11.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District and is involved in manufacture Road Metal & Stone Chips - 60 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to your industry on 16.12.2021 operating the stone crusher without CFO of the Board and causing pollution to the surroundings.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO&HWA vide order dt.27.04.2022, with a validity period upto 31.03.2029.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to the industry on 06.05.2022 for a period of Six Months.
5. **WHEREAS**, vide reference 4th cited, the industry submitted a representation to the Board on 01.11.2022 for revocation of closure order.
6. **WHEREAS**, vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 01.11.2022 and the following observations were made:

- The compliance of the industry on Temporary Revocation of Closure Orders is as follows:

WATER:

Sl No	Condition	Compliance
1	The industry shall comply with all CFO conditions issued by the Board.	Mentioned below.
2	The industry shall submit a fresh Bank Guarantee of Rs.50,000/- towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend from time to time till further orders of the Board.	Not submitted.

- The compliance of the industry on Schedule-B conditions of CFO Order No220523463694, dt.27.04.2022 is as follows:

S No	Condition	Compliance												
1	Total Water Consumption shall not exceed : 11.0 KLD <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Water sprinkling and Dust suppression</td> <td>10.0 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>11.0 KLD</td> </tr> </tbody> </table>	S. No	Purpose	Quantity	1	Water sprinkling and Dust suppression	10.0 KLD	2	Domestic	1.0 KLD		Total	11.0 KLD	Complied
S. No	Purpose	Quantity												
1	Water sprinkling and Dust suppression	10.0 KLD												
2	Domestic	1.0 KLD												
	Total	11.0 KLD												
2	The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	Complied.												
3	The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)). The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m ³ . Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	During inspection, the industry was not in operation. Hence not conducted Ambient Air Quality Monitoring.												
4	The industry has paid consent fee of Rs.35,500/- for a period upto 31.03.2023.	--												
5	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Directed to comply												
6	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.													
7	The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission	Complied. Photographs enclosed.												
8	The industry shall maintain cladding to the conveyor belts.	The industry has provided cladding with green cloth to the dust conveyor belt.												
9	The industry shall maintain elevated closed bunker for collection of dust.	The industry is having a closed room with top opening. The industry is extending the dust conveyor up to the above closed room. The industry is claiming the above system as dust bunker. This may be examined.												

10	The industry shall maintain metal roads for the ease of the movement of vehicles. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has laid metal roads. Photographs of the same are herewith enclosed. The industry has constructed wind breaking walls with Kirby sheets towards east side and south side (partly). The industry has developed green belt towards North side.
11	The industry shall maintain green belt along the boundary of the site so as to act as a barrier.	The industry has developed around the industry premises. Photographs of the same are herewith enclosed.
12	The industry shall provide and maintain water meters at borewell to assess the raw water consumption.	Complied.
13	The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.	During inspection on 01.11.2022, it was observed that the stone crusher was not in operation and it was informed that the crusher was not in operation since last two months. However, the industry has provided sprinklers at primary and secondary crusher.
14	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection on 01.11.2022, it was observed that the stone crusher was not in operation.
15	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed.	--
16	The industry shall take necessary measures to control fugitive emissions.	As mentioned above.
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall comply with all the directions issued by the Board from time to time.	The industry's compliance towards temporary revocation of closure orders are mentioned above.
19	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Directed to comply
20	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
21	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	--
22	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

(24)

7. **WHEREAS**, vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 10.11.2022. The industry representative attended the Virtual meeting. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months to your industry with certain directions to comply.
8. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date this order, with following directions to comply with:
 1. The industry shall comply with CFO & HWA conditions issued by the Board scrupulously.
 2. The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.
9. **WHEREAS**, the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
11. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

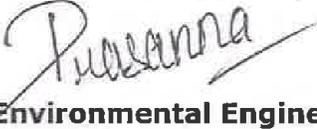
Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy.No.36, Thonda (V), Thirumalagiri (M),
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time.**
3. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer



25

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-256/TSPCB/TF/HO/2022-1338

Dt:28.11.2022

Sub: TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District- Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

DESPATCH NO:

DATE : 30 NOV 2022

- Ref :**
1. Closure Order No. NLG/376/TSPCB/ZO/RCP/LH/2021-1098, Dt: 16.12.2021.
 2. CFO & HWA order dated 27.04.2022 with a validity up to 31.03.2029.
 3. Temporary Revocation of Closure Order No. NLG - 256/TSPCB/TF/HO/2022 - 232, dated:06.05.2022.
 4. Industry representation dt.01.11.2022 for Revocation of Closure Order.
 5. Inspection of the industry by the Board Officials on 01.11.2022.
 6. Hearing held on 10.11.2022.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District and is involved in manufacture Road Metal & Stone Chips - 60 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to your industry on 16.12.2021 operating the stone crusher without CFO of the Board and causing pollution to the surroundings.
3. **WHEREAS**, vide reference 2nd cited, the Board issued CFO&HWA vide order dt.27.04.2022, with a validity period upto 31.03.2029.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to the industry on 06.05.2022 for a period of Six Months.
5. **WHEREAS**, vide reference 4th cited, the industry submitted a representation to the Board on 01.11.2022 for revocation of closure order.
6. **WHEREAS**, vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 01.11.2022 and the following observations were made:

- The compliance of the industry on Temporary Revocation of Closure Orders is as follows:

AIR:

S No	Condition	Compliance
1	The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.	Complied. Photographs enclosed.
2	The industry shall cover / maintain the screen with M.S. Sheets so as to arrest the dust emissions.	Complied. Photographs enclosed.
3	The industry shall provide / maintain elevated closed bunker for collection of dust.	The industry is having a closed room with top opening. The industry is extending the dust conveyor up to the above closed room. The industry is claiming the above system as dust bunker. This may be examined.

4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	During recent inspection on 01.11.2022, it was observed that the stone crusher was not in operation and it was informed that the crusher was not in operation since last two months. However, the industry has provided sprinklers at primary and secondary crusher.
5	The industry shall construct / maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has constructed wind breaking walls with Kirby sheets towards east side and south side (partly). The industry has developed green belt towards North side.
6	The industry shall construct / maintain metal roads within the premises.	The industry has laid metal roads. Photographs of the same are herewith enclosed.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During recent inspection on 01.11.2022, it was observed that the stone crusher was not in operation and it was informed that the crusher was not in operation since last two months.
8	The industry shall develop / maintain greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed around the industry premises. Photographs of the same are herewith enclosed.

• The compliance of the industry on Schedule-B conditions of CFO Order No220523463694, dt.27.04.2022 is as follows:

S No	Condition	Compliance												
1	Total Water Consumption shall not exceed : 11.0 KLD <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S. No</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">3</td> <td style="text-align: center;">Water sprinkling and Dust suppression</td> <td style="text-align: center;">10.0 KLD</td> </tr> <tr> <td style="text-align: center;">4</td> <td style="text-align: center;">Domestic</td> <td style="text-align: center;">1.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">11.0 KLD</td> </tr> </tbody> </table>	S. No	Purpose	Quantity	3	Water sprinkling and Dust suppression	10.0 KLD	4	Domestic	1.0 KLD	Total		11.0 KLD	Complied
S. No	Purpose	Quantity												
3	Water sprinkling and Dust suppression	10.0 KLD												
4	Domestic	1.0 KLD												
Total		11.0 KLD												
2	The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	Complied.												
3	The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)). The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m ³ . Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	During inspection, the industry was not in operation. Hence not conducted Ambient Air Quality Monitoring.												
4	The industry has paid consent fee of Rs.35,500/- for a period upto 31.03.2023.	--												

5	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Directed to comply
6	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	
7	The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission	Complied. Photographs enclosed.
8	The industry shall maintain cladding to the conveyor belts.	The industry has provided cladding with green cloth to the dust conveyor belt.
9	The industry shall maintain elevated closed bunker for collection of dust.	The industry is having a closed room with top opening. The industry is extending the dust conveyor up to the above closed room. The industry is claiming the above system as dust bunker. This may be examined.
10	The industry shall maintain metal roads for the ease of the movement of vehicles. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has laid metal roads. Photographs of the same are herewith enclosed. The industry has constructed wind breaking walls with Kirby sheets towards east side and south side (partly). The industry has developed green belt towards North side.
11	The industry shall maintain green belt along the boundary of the site so as to act as a barrier.	The industry has developed around the industry premises. Photographs of the same are herewith enclosed.
12	The industry shall provide and maintain water meters at borewell to assess the raw water consumption.	Complied.
13	The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.	During inspection on 01.11.2022, it was observed that the stone crusher was not in operation and it was informed that the crusher was not in operation since last two months. However, the industry has provided sprinklers at primary and secondary crusher.
14	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection on 01.11.2022, it was observed that the stone crusher was not in operation.

15	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed.	--
16	The industry shall take necessary measures to control fugitive emissions.	As mentioned above.
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall comply with all the directions issued by the Board from time to time.	The industry's compliance towards temporary revocation of closure orders are mentioned above.
19	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Directed to comply
20	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
21	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	--
22	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

7. **WHEREAS**, vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 10.11.2022. The industry representative attended the Virtual meeting. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months to your industry with certain directions to comply.
8. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date this order, with following directions to comply with:
1. The industry shall provide & maintain cladding to the vibrating screen so as to arrest the dust emissions.
 2. The industry shall cover & maintain the crushers with M.S. Sheets so as to arrest the dust emissions.
 3. The industry shall provide & maintain elevated closed bunker for collection of dust.
 4. The industry shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
 5. The industry shall regularly carryout sprinkling of water at raw material loading & wetting and at transfer points to control dust emissions.
 6. The industry shall provide and maintain wind breaking walls to prevent dust spreading to the surrounding areas.
 7. The industry shall provide & maintain metal roads within the premises.
 8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
 9. The industry shall develop & maintain the greenbelt of 3 rows of tall growing trees with wide leaves at least with minimum 5 m width along the boundary of the unit.

(29)

9. **WHEREAS**, the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
10. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

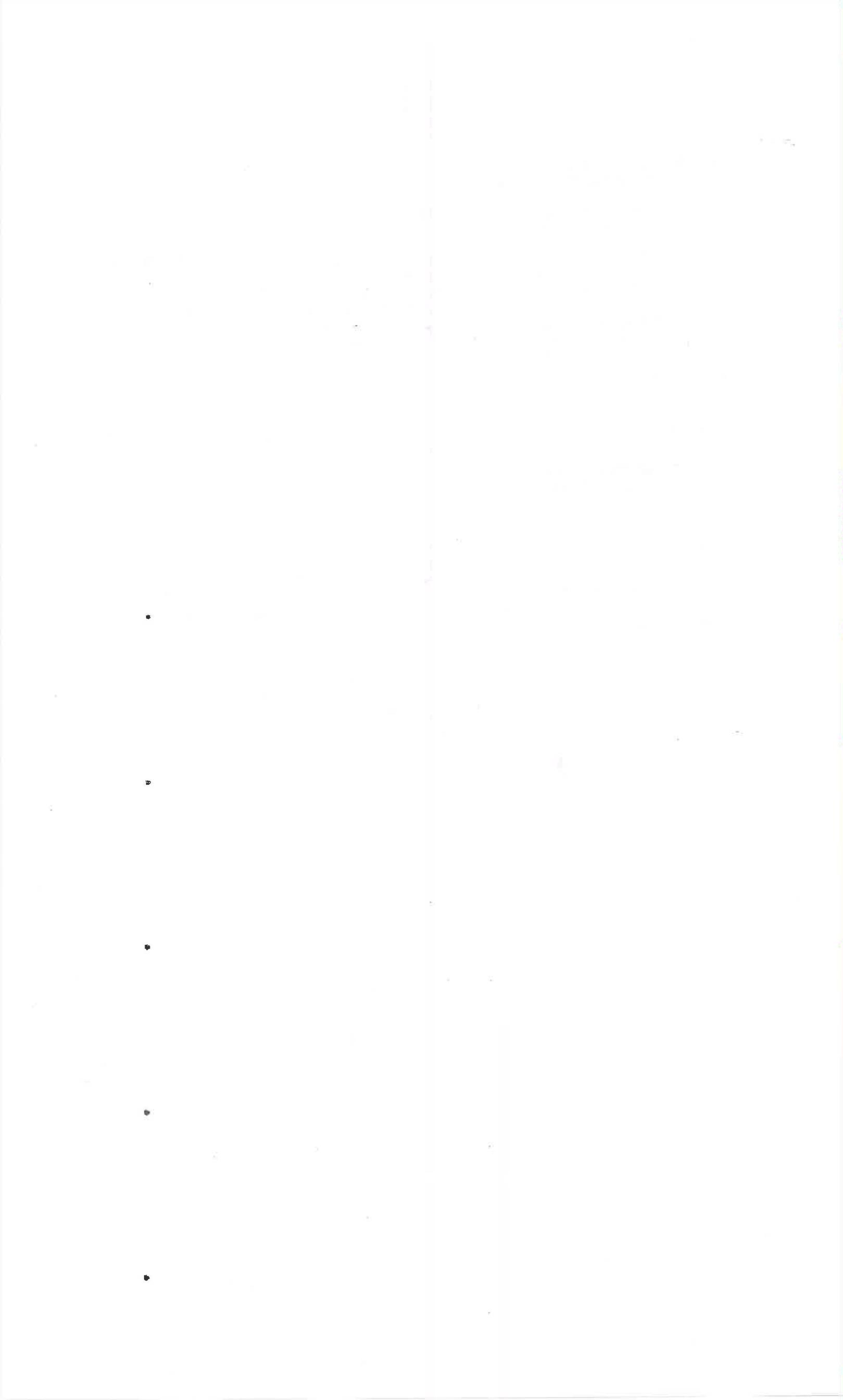
Sd/-
MEMBER SECRETARY

To
M/s. Sri Balaji Stone Crusher,
Sy.No.36, Thonda (V), Thirumalagiri (M),
Suryapet District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time.**
3. Concerned file.

// T.C.F.B.O //
Rasanna
Senior Environmental Engineer





30

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

30

BY REGD. POST WITH ACK. DUE

Order No.NLG-256/TSPCB/TF/HO/2022- 1240

Dt:28.11.2022

COPY
DESPATCH NO:
DATE: 30 NOV 2022

Sub : TSPCB - M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

- Ref :**
1. Order No. NLG256/TSPCB/TF/HO/2022- Dt:06.05.2022.
 2. Hearing held on 10.11.2022.
 3. Order No.NLG-256/TSPCB/TF/HO/2022, dt. .11.2022.

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restoration of power supply for a period of Six months to **M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 10.11.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board has issued extension of temporary revocation of closure orders to the industry vide reference 3rd cited. A copy of the Extension of Temporary Revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to **M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District for a period of Three Months** from the date of this order for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-
MEMBER SECRETARY**

**To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.**

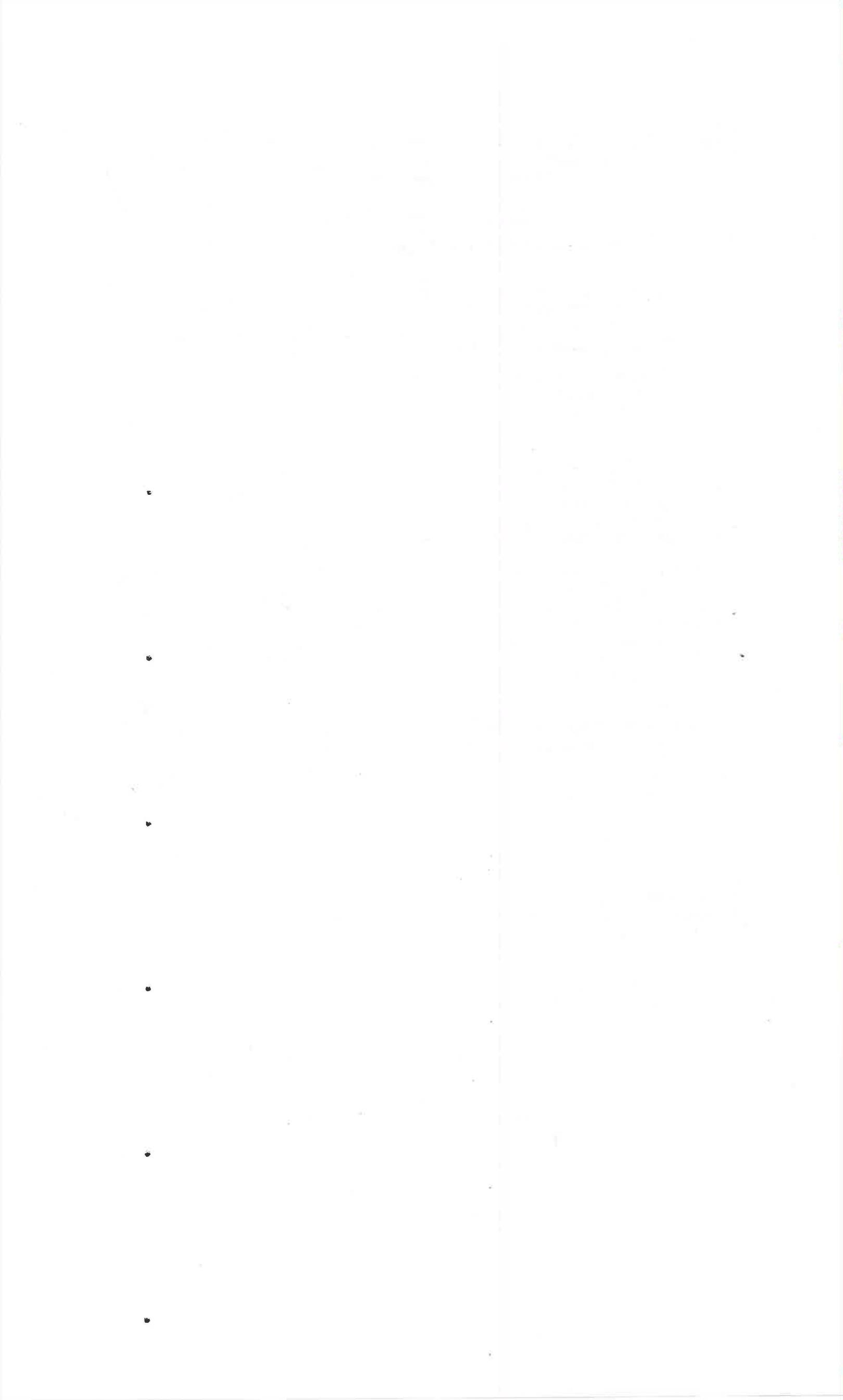
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2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna
Senior Environmental Engineer

B





TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Order No. GEN/173/TSPCB/ZO/RCP/LH/Env.Compensation/2/2022-239 Dt: 03.12.2022.

Sub: TSPCB, ZO, R.C. Puram – M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District – Environmental Compensation levied – Reg.

- Ref:**
1. Inspection by the Board officials on 08.09.2021.
 2. Show Cause Notice issued to the industry on 15.09.2021.
 3. Closure Order issued on 16.12.2021.
 4. The Board issued CFO order dated 27.04.2022.
 5. Temporary Revocation of Closure Order No. NLG – 256/TSPCB/TF/HO/2022 – 232, dated:06.05.2022.
 6. Sri Velupula Narsaiah, S/o. Veeraiah, Thirumalagiri Mandal, Suryapet District filed an OA. No 98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favor of Respondent No.12 (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet District) over the land an extent of 1-00 Hectare in Sy.No.683 (Govt. Land), situated at Thonda Village, Thirumalagiri Mandal, Suryapet District.
 7. RO report to the Hon'ble NGT on 25.10.2022.
 8. Industry's letter dated 01.11.2022 for permanent revocation of Closure orders.
 9. Inspection of the stone crusher by the Board Officials on 01.11.2022.
 10. Hon'ble NGT Order dt.02.11.2022 in OA. No 98 of 2022.
 11. RO report submitted to Board Office, Sanathnagar on 01.11.2022 on industry's request for permanent revocation of closure orders.
 12. Lr.NO.59123/PCB/RO-NLG/2022, dt:25.11.2022
 13. T.O.Notic No. GEN/173/TSPCB/ZO/RCP/NLG/376/LH/Env.Compensation/2/2022-237, Dt:29.11.2022.
 14. Hearing held at TSPCB, Zonal Office, R.C.Puram on 03.12.2022.

-- 0 --

WHEREAS, you are operating a crusher in the name of M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District.

WHEREAS, the Board Officials inspected your unit on 08.09.2021 and issued show cause notice vide reference 2nd cited for operating the unit without consents of the Board required under Water and Air Acts. Subsequently, the Board issued closure orders and power disconnection orders to the industry on 16.12.2021.

WHEREAS, the industry obtained consent CFO of the Board on 27.04.2022 with a validity period upto 31.03.2029 and vide reference 5th cited the Board issued Temporary Revocation of Closure Order on 06.05.2022.

WHEREAS, vide reference 6th cited, Sri Velupula Narsaiah, S/o. Veeraiah, Thirumalagiri Mandal, Suryapet District filed an OA. No 98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favor of Respondent No.12 (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda

Village Thirumalagiri Mandal, Suryapet Distirct) over the land an extent of 1-00 Hectare in Sy.No.683 (Govt. Land), situated at Thonda Village, Thirumalagiri Mandal, Suryapet Distirct.

WHEREAS, the Hon'ble NGT vide Order dated 27.09.2022 directed the authorities to conduct a spot inspection and file a report independently to inspect the site and file a detailed report, on grievance of the applicant that the 12th respondent (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct), who is being issued quarry license, has been operating outside the permitted area and also carrying on the stone crusher activity illegally.

WHEREAS, vide reference 7th cited, the Board submitted a report to the Hon'ble NGT.

WHEREAS, vide reference 8th cited, the industry requested the Board for Permanent Revocation of Closure Orders.

WHEREAS, vide reference 9th cited the Board Officials inspected your unit on 01.11.2022 and submitted a report to Board Office.

WHEREAS, vide reference 10th cited, the Hon'ble NGT issued an order as Original Application (O.A.) No.98 of 2022. The main prayer of the applicant is as follows:

"

From the reports, it is seen that the State Pollution Control Board had issued a show cause notice. The further action taken to the above show cause notice is not known and the report is also silent about it. However, it is stated that the units of the 12th respondent and the proposed 13th respondent are not in operation for the last two months, as the State Pollution Control Board had issued a closure order dated 06.01.2022.

The first glance of the closure order dated 06.01.2022 shows that the environmental compensation that ought to have been levied has not been computed and recovered from the 12th respondent and the proposed 13th respondent and no reasons have also been furnished for the same.

So, the State Pollution Control Board is directed to file a report stating the actions taken by them in chronological order and also give a reason as to why they have not imposed the environmental compensation.

....."

The RO, Nalgonda vide reference 12th cited, submitted a detailed report on the status of the industry and indicating the no. of days of violation of the Board Directions as follows:

Operation of unit observed and issued notice for operating without CFE/CFO of the Board.	08.09.2021	No. of days of violation is 100 days
Closure Orders issued on	16.12.2021	
Total no. of violating days		100 days

WHEREAS, Vide reference 13th cited, you are issued with a show cause cum hearing notice intimating the levy of environmental compensation of Rs.6,25,000/- and directed to appear before the External Advisory Committee of Zonal Office, R.C.Puram in the Office of Joint Chief Environmental Engineer, Zonal Office, R.C.Puram, TSPCB on 03.12.2022 at 11.30 AM for hearing in this regard.



OLC (34)
ANNEXURE - VI
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1st Floor
Sri Lakshmi Complex
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph:08682-248005

Notice No. 72001/PCB/RO-NLG/2021-1139,

Date: 15.09.2021

NOTICE

Sub : **PCB – RO, NLG** – Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) without having Consents of the Board under section 25/26 of Water Act, 1974 and under section 21/22 of Air Act, 1981 – **Show Cause Notice** – Issued – Reg.

- Ref : 1. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District).
2. Inspection of the industry by Board Officials on 08.09.2021.

* * *

WHEREAS you are operating a Rough Stone & Road Metals quarry of 1 Ha at Sy.No.683, Thonda (V), Thirumalagiri (M), Suryapet District.

WHEREAS you are operating the activity without having consents (CFE/CFO) of the Board which are required under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS the Board has received a complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District) regarding illegal Mining, falling of metal into crops and damage of crops because of quarry operations.

WHEREAS the Board officials inspected the quarry and surroundings and observed that the Rough Stone & Road Metal Quarry is operating without having Consent of the Board. The quarry has not taken measures for control of pollution to surroundings during the quarry operations.

Hence, you are directed to Show Cause why action should not be initiated against your activity under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981. Your reply should reach this office within (7) days from the date of receipt of this notice otherwise action shall be initiated against your industry which includes disconnection of power supply and water supply and closure of your industry or Prosecution may initiated without further notice in the interest of Public Health and Environment.

To

**Rough Stone and Road Metal Quarry (Lease held by Sri G. Peddulu),
Sy.No.683, Thonda (V), Thirumalagiri (M),
Suryapet District.**

B. Rajendra
15/09/2021
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

Copy submitted to the JCEE, TSPCB, ZO, RC Puram for kind information and necessary action.



(35)

ANNEXURE -VII

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

C.O.R.
DESPATCH NO:

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-246/TSPCB/TF/HO/2021- 1656

Dt: 06.01.2022

Sub: TSPCB - M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDER - Orders Issued** - Reg.

- Ref :**
1. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District vide Lr.No.2411/Q/2008, dt.24.08.2021) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V) (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
 2. Joint Inspection of the industry by the Board officials, Mines & Geology, Suryapet & Tahsildar, Thirumalagiri on 08.09.2021.
 3. RO, Nalgonda Notice No.72001/PCB/RO-NLG/2021-1138 & 1139, dt.15.09.2021.
 4. Hearing held on 21.12.2021.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
2. **WHEREAS**, the industry has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
3. **WHEREAS**, vide reference 1st cited, the RO, Nalgonda office received a Complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
4. **WHEREAS**, vide reference 2nd cited, the RO, Nalgonda officials attended the complaint and conducted Joint inspection of Rough Stone and Road Metal Quarry and also inspected M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District along with the officials of Mines & Geology, Suryapet, Tahsildar, Thirumalagiri on 08.09.2021. The details of the inspection report is submitted as follows:
 - i. Rough Stone & Road metal quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
 - ii. Rough Stone & Road metal quarry (1.0 Ha) (Lease held by Sri G.Peddulu) has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
 - iii. At the time of inspection, the quarry was not in operation.
 - iv. The Surroundings of the Quarry North: Part of hill followed by agricultural lands; South: Part of hill followed by agricultural lands; East: Agricultural lands; West: Agricultural lands;
 - v. Nearest human habitation of Thonda village is located at a distance of about 1 KM.

- vi. The Board issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
- vii. During the inspection, the Board Officials contacted the complainants Sri Ramakrishna, V. Narsaiah and others. They have informed that due to blasting, stone boulder chips are falling in their Agricultural fields and causing problems.
5. **WHEREAS**, vide reference 3rd cited, the RO, Nalgonda issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
6. **WHEREAS**, vide reference 4th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 21.12.2021. The industry representative and the complainant attended the virtual meeting. After detailed discussions, the Committee recommended to issue Closure Order to the industry for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
7. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Closure Order your industry** for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
8. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road metal. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
9. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. Rough Stone & Road Metal Quarry (1.0 Hectares),
(Lease held by Sri G.Peddulu),
Sy.No.683 of Thonda (V),
Thirumalagiri (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

B. V. B. G. R. S.
Senior Environmental Engineer (FAC)
(Task Force)



(37)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-246/TSPCB/TF/HO/2021-1656

Dt: 06.01.2022

Sub: TSPCB - M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDER - Orders Issued** - Reg.

- Ref :**
1. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District vide Lr.No.2411/Q/2008, dt.24.08.2021) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V) (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
 2. Joint Inspection of the industry by the Board officials, Mines & Geology, Suryapet & Tahsildar, Thirumalagiri on 08.09.2021.
 3. RO, Nalgonda Notice No.72001/PCB/RO-NLG/2021-1138 & 1139, dt.15.09.2021.
 4. Hearing held on 21.12.2021.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
2. **WHEREAS**, the industry has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
3. **WHEREAS**, vide reference 1st cited, the RO, Nalgonda office received a Complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
4. **WHEREAS**, vide reference 2nd cited, the RO, Nalgonda officials attended the complaint and conducted Joint inspection of Rough Stone and Road Metal Quarry and also inspected M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District along with the officials of Mines & Geology, Suryapet, Tahsildar, Thirumalagiri on 08.09.2021. The details of the inspection report is submitted as follows:
 - i. Rough Stone & Road metal quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
 - ii. Rough Stone & Road metal quarry (1.0 Ha) (Lease held by Sri G.Peddulu) has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
 - iii. At the time of inspection, the quarry was not in operation.
 - iv. The Surroundings of the Quarry North: Part of hill followed by agricultural lands; South: Part of hill followed by agricultural lands; East: Agricultural lands; West: Agricultural lands;
 - v. Nearest human habitation of Thonda village is located at a distance of about 1 KM.

- vi. The Board issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
- vii. During the inspection, the Board Officials contacted the complainants Sri Ramakrishna, V. Narsaiah and others. They have informed that due to blasting, stone boulder chips are falling in their Agricultural fields and causing problems.
5. **WHEREAS**, vide reference 3rd cited, the RO, Nalgonda issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
6. **WHEREAS**, vide reference 4th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 21.12.2021. The industry representative and the complainant attended the virtual meeting. After detailed discussions, the Committee recommended to issue Closure Order to the industry for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
7. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Closure Order your industry** for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
8. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road metal. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
9. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. Rough Stone & Road Metal Quarry (1.0 Hectares),
(Lease held by Sri G.Peddulu),
Sy.No.683 of Thonda (V),
Thirumalagiri (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

B. B. Krishna
Senior Environmental Engineer (FAC)
(Task Force)

10-11-22
FA
Do not



39

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-246/TSPCB/TF/HO/2021- 1657

Dt: 06.01.2022

Sub : TSPCB - M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987- **DISCONNECTION OF POWER SUPPLY - Orders Issued** - Reg.

C. A. R.
DESPATCH NO:

DATE

Ref : Order No.NLG-246/TSPCB/TF/HO/2021- dt.06.01.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu)** for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed to **disconnect the power supply to M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu).**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

**Sd/-
MEMBER SECRETARY**

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Suryapet District.

Copy to:

- 1.The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
- 2.The JCEE, Z.O, R.C.Puram for information and necessary action.
- 3.The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow-up for implementation of the orders.
- 4.Concerned file.

//T.C.F.B.O//

B. B. Girish

Senior Environmental Engineer (FAC)
(Task Force)



(40)

ANNEXURE-VIII

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. NLG-246/TSPCB/UH-IV/TF/2022 -

Dt.06.12.2022

Sub : TSPCB – M/s. Rough Stone & Road Metal Quarry (1.0 Hectares), (lease held by Sir G.Peddulu), Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet Distirct – Causing of damage to the environment due to operation of the Quarry - Levying of Environmental Compensation – **DIRECTIONS** – Issued – Reg.

Ref :

1. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District) vide Lr No.2411/Q/2008, Dated:24.08.2021.
2. Closure Order No. NLG-246/TSPCB/TF/HO/2021-1656, Dt.06.01.2022.
3. Sri Velupula Narsaiah, S/o. Veeraiah, Thirumalagiri Mandal, Suryapet District filed an OA. No 98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favor of Respondent No.12 (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct) over the land an extent of 1-00 Hectare in Sy.No.683 (Govt. Land), situated at Thonda Village, Thirumalagiri Mandal, Suryapet Distirct.
4. The Board vide report dt.25.10.2022 filed before the Hon'ble NGT.
5. The Hon'ble NGT South Zone, Chennai order dt.02.11.2022.
6. Inspection of the quarry by the Board Officials on 01.11.2022.
7. The RO, Nalgonda report dt.15.11.2022.
8. Hearing held 01.12.2022 & 03.12.2022.
9. Industry's letter dt 03.12.2022.

* * * * *

1. **WHEREAS**, vide reference 1st cited' complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
2. **WHEREAS**, vide reference 2nd cited, the Board issued Closure Orders to the industry 06.01.2022 for not obtained CFE & CFO of the Board for the mining Rough stone and Road metal.
3. **WHEREAS**, vide reference 3rd cited, filed an OA. No 98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favor of Respondent No.12 (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct) over the land an extent of 1-00 Hectare in Sy.No.683 (Govt. Land), situated at Thonda Village, Thirumalagiri Mandal, Suryapet Distirct.
4. **WHEREAS**, The Hon'ble NGT vide Order dated 27.09.2022 directed the authorities to conduct a spot inspection and file a report independently to inspect the site and file a detailed report, on grievance of the applicant that the 12th respondent (Sri G. Peddulu, S/o. Kondaiah, R/o. H.No.6-3/4, Thonda Village Thirumalagiri Mandal, Suryapet Distirct), who is being issued quarry license, has been operating outside the permitted area and also carrying on the stone crusher activity illegally. Accordingly, the Board Officials inspected and submitted a report dt.25.10.2022 before the Hon'ble NGT vide 4th cited.
5. **WHEREAS**, vide reference 5th cited the Hon'ble NGT passed an order stating that,

"From the reports, it is seen that the State Pollution Control Board had issued a show cause notice. The further action taken to the above show cause notice is not known and the report is also silent about it. However, it is stated that the units of the 12th respondent and the proposed 13th respondent are not in operation for the last two months, as the State Pollution Control Board had issued a closure order dated 06.01.2022.

The first glance of the closure order dated 06.01.2022 shows that the environmental compensation that ought to have been levied has not been computed and recovered from the 12th respondent and the proposed 13th respondent and no reasons have also been furnished for the same.

So, the State Pollution Control Board is directed to file a report stating the actions taken by them in chronological order and also give a reason as to why they have not imposed the environmental compensation".

6. **WHEREAS**, vide reference 6th cited, the RO, Nalgonda officials inspected the Quarry and submitted a report dated 15.11.2022 on the proposal for assessment of final Environmental Compensation (EC).
7. **WHEREAS**, the RO, Nalgonda has issued HEARING NOTICE on 25.11.2022 to M/s. Rough Stone & Road metal quarry on levy of Environmental Compensation in compliance with the Hon'ble NGT Orders dated 02.11.2022, for operating Quarry without consents of the Board and for causing damage to the environment and also directed to attend the Hearing along with relevant information and also informed the unit over telephone
8. **WHEREAS**, vide reference 7th cited, the levy of Environmental Compensation (EC) on the unit was reviewed before the Task Force Committee meeting held on 01.12.2022.
9. **WHEREAS**, vide reference 8th cited, you were given an opportunity of hearing before the Task Force Committee at T.S Pollution Control Board, Board Office, Hyderabad 01.12.2022 & 03.12.2022 to file any objections on the Environmental Compensation proposed to be levied. The RO, Nalgonda & industry representative attended the hearing. During the meeting, the committee has explained the representative of the industry about the status of the case and methodology adapted for calculation of the environmental compensation. The representative of the industry informed that, they have not operated their mine during the non-compliances period observed except Oct, 2021 and also submitted letter from AD mines & Geology, Suryapet (I/C), in which it was mentioned that the mine having dispatches of Rough stone and Road Metal during Oct, 2021 i.e., 31 days.
10. **WHEREAS**, After careful examination of the material facts of the case and objections of the industry, the Committee has recommended to levy the Environmental Compensation for 31 days.

Environmental Compensation (EC Calculation)

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

1. Pollution Index of industrial sector (PI): As per the CPCB categorization of industries the line of activity of the industry is categorized into Red category. **For Red category of industries, average pollution index is 80.**
2. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed and the day of closure order issued by the Board is **31 days.**
3. Scale of operation (S): The industry is considered as **small scale.** The scale of operation (S) for EC estimation is considered as **0.5.**
4. Location factor (LF): considering the city population is < 1 million in which the industry existing.
5. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, **factor of Rupees** may be considered as **Rs 250/-** for estimating environmental compensation.

Final calculations for Environmental Compensation is as follows

$$EC = 80 \times 31 \times 250 \times 0.5 \times 1 = \text{Rs. } 3,10,000/-$$

11. In view of the above, the Board hereby levy the Environmental Compensation of Rs. 3,10,000/- (Rupees Three Lakhs Ten Thousand Only) in compliance with the Hon'ble NGT Orders dated 02.11.2022, for operating Quarry without consents of the Board and for causing damage to the environment.
12. Further, you are hereby directed to deposit an amount of Rs. 3,10,000/- (Rupees Three Lakhs Ten Thousand Only) towards Environmental Compensation within one week. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" payable at Hyderabad.
13. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. The above mentioned directives shall comply by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

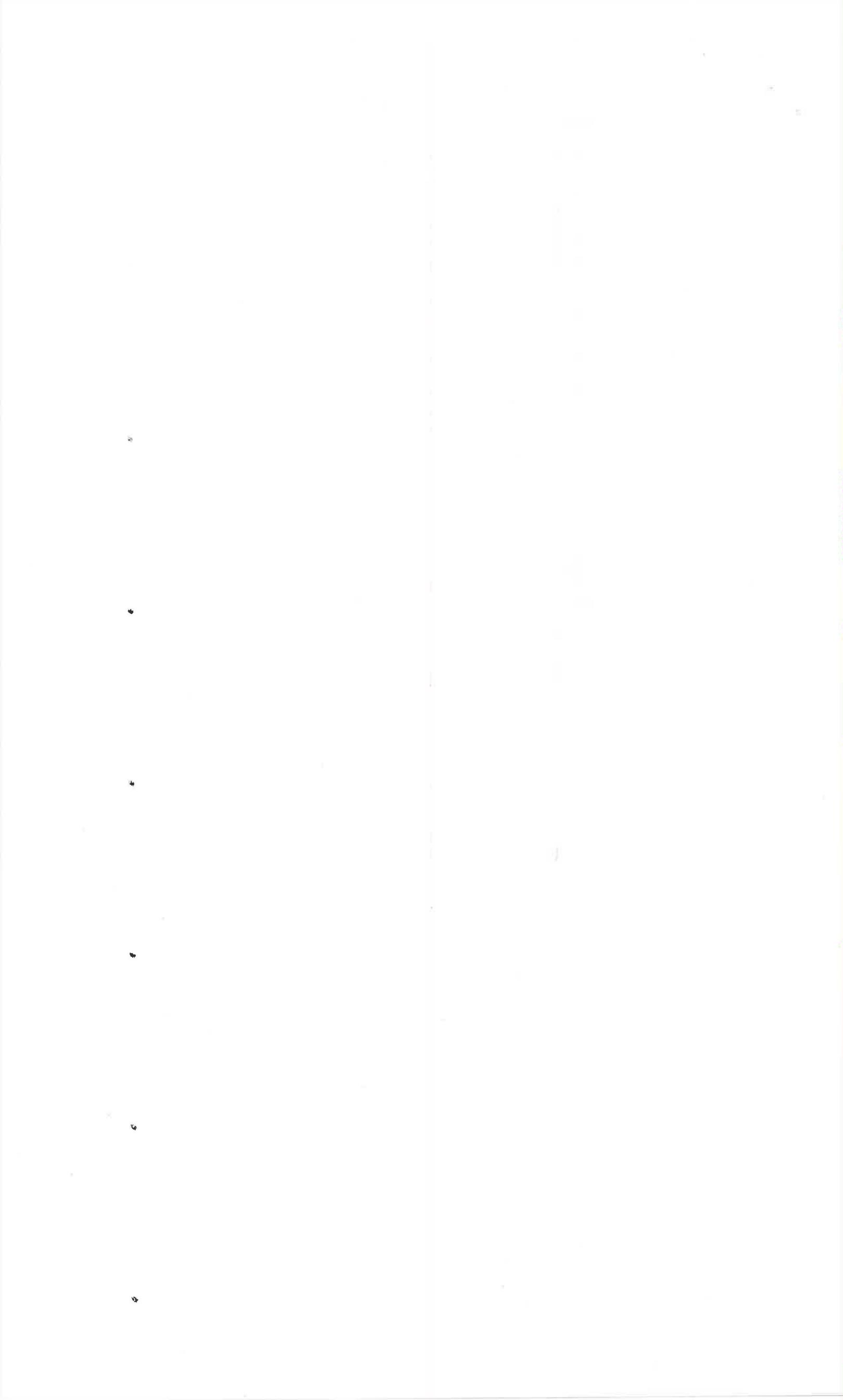
To
**M/s. Rough Stone & Road Metal Quarry (1.0 Hectares),
(Lease held by Sir G.Peddulu), Sy.No.683 of Thonda (V),
Thirumalagiri (M), Suryapet Distirct.**

Copy to:

1. The JCEE, Z.O, R.C. Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

P. Naranna
**Senior Environmental Engineer
(Task Force)**



Item No.1:

(43)
**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ANNEXURE -IX

(Through Video Conference)

Original Application No. 98 of 2022 (SZ)

IN THE MATTER OF

Velupula Narsaiah,
Telangana and Ors.

...Applicant(s)

The Chairman,
SEIAA, Telangana State and Ors.

With

...Respondent(s)

Date of hearing: 02.11.2022.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant (s): Mr. Ramesh Ganapathy.

For Respondent(s): Ms. J. Dayana represented
Mr. T. Sai Krishnan for R1 to R3.
Mrs. H. Yasmeen Ali along with
Mrs. Renugadevi for R4 to R11.

ORDER

1. It is stated that an interlocutory application has been filed by the applicant to implead the proposed 13th respondent which is yet to be numbered.

2. In the meanwhile, upon notice, the Telangana State Pollution Control Board as well as the Department of Mines and Geology have filed their reports.
3. From the reports, it is seen that the State Pollution Control Board had issued a show cause notice. The further action taken to the above show cause notice is not known and the report is also silent about it. However, it is stated that the units of the 12th respondent and the proposed 13th respondent are not in operation for the last two months, as the State Pollution Control Board had issued a closure order dated 06.01.2022.
4. The first glance of the closure order dated 06.01.2022 shows that the environmental compensation that ought to have been levied has not been computed and recovered from the 12th respondent and the proposed 13th respondent and no reasons have also been furnished for the same.
5. So, the State Pollution Control Board is directed to file a report stating the actions taken by them in chronological order and also give a reason as to why they have not imposed the environmental compensation.
6. The Department of Mines and Geology also has filed their report, wherein it is found that the private respondents have excavated even outside the lease area and the measurements were also taken through the Telangana State Remote Sensing Applications Centre, Hyderabad. The Regional Vigilance and Enforcement Officer, Nalgonda had requested the Mining Department to take necessary action for

collection of Normal Seigniorage Fees and five times penalty from the proposed 13th respondent.

7. The Mining Department had placed its reliance on G.O. (Ms.) No.23 dated 05.03.1989 for considering the quantities excavated. We are at a loss to understand as to whether after 1989, in the wake of several judgments by the Hon'ble Supreme Court as well as by this Tribunal, any revision/modification been done to the above Government Order and fresh Government Orders are issued in that regard.
8. While computing the quantity extracted, it is stated that as per the Panchanama and Tahsildar Report, the Pit No.4 discontinued lease area is said to be excavated by the local Waddera people excluding OB. If the Waddera people had excavated which is without any license or permit, the Department of Mines and Geology has to enquire about their authority to excavate.
9. The Department also has to find out whether the Waddera people had excavated at the instance of the 12th respondent and the proposed 13th respondent.
10. Let the Department of Mines and Geology get those details also and furnish the copies of the latest Government Orders in this regard for better appreciation.
11. In the meanwhile, the learned counsel for the 12th respondent seeks time to respond to the allegations made in the Original Application as well as to the reports of the authorities filed today.

(46)

12. Post the matter on 07.12.2022.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.98/2022 (SZ)
02nd November, 2022. Mn.

